



SERIAL NO. 2160
DATE 31/7/25

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 97/2025/EZ

NAYAKA SOREN APPLICANT

VERSUS

STATE OF JHARKHAND & ORS. RESPONDENTS

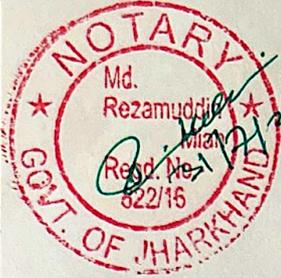
AFFIDAVIT ON BEHALF OF RESPONDENTS NO. 8.

I, Ajay Kumar, Aged-About 49 years, SO Awadh Bihari Bhagat Resident of House N.063, Ajay Bhawan, Wadr N.o-3, Near Raj High School Road, Anand Puri Colony, Pakur, Post-Pakur, PS. Pakur, District-Pakur (Jharkhand) -816107, the Proprietor of M/s Laxmi Ganesh Stone Works, Proprietor: Shri Ajoy Kumar, Address: Mauza-Suraidih No.-66, Khata No.- 05, Plot No.- 117,118, 120 to 123 P S - Suraidih, District -Pakur being the respondent No. 8 in the above-named Original Application, do hereby solemnly affirm and state as follows:

1. I am the Proprietor of M/s Laxmi Ganesh Stone Works, Respondent No. 8 in the present Original Application No. 97/2025/EZ.

M/s. Lakshmi Ganesh Stone Works

Ajay Kumar
Proprietor



31/7/25

2. I am duly authorized to file this affidavit on my own behalf as a Proprietor of M/s Laxmi Ganesh Stone Works, Mauza- Suraidih No.-66, Khata No.- 05, Plot No.- 117,118, 120 to 123 P S - Suraidih, District -Pakur .



3. That I am conversant with the facts and circumstances of the case and the contents of this affidavit.

4. Hon'ble National Green Tribunal (NGT) initiated *Suo-motu* proceedings on 21.11.2024, based on a letter petition alleging environmental damage and health hazards due to stone mining and crushing activities in Pakur, Jharkhand.

5. In its order dated 21.11.2024, the Hon'ble NGT constituted a Joint Committee, comprising the Central Pollution Control Board (CPCB), Regional Integrated Office Ministry of Environment Forest and Climate Change (MoEF&CC), Jharkhand State Pollution Control Board (JSPCB), and District Magistrate, Pakur, to visit the site, collect information, interact with stakeholders, and submit a factual report within six weeks. CPCB was designated as the Nodal Authority for coordination and compliance.

6. The Joint Committee filed its report, dated 15.01.2025, in compliance with the NGT's order dated 21.11.2024. This report contained observations for various units, including those represented

M/s. Lakshmi Ganesh Stone Works
Ajay Kumar
Proprietor

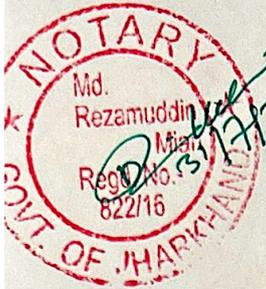
21/12/25

by the deponents, and provided overall and specific recommendations for stone crushers and stone mines.

7. Subsequently, the Hon'ble NGT, in its order dated 05.03.2025, noted the Joint Committee's report and directed Respondents No. 1 to 12 to file their reply/response within one month. The matter is listed for further consideration on 28.04.2025 and the Hon'ble NGT was pleased to transfer the case to Eastern Zone Bench of the Hon'ble NGT for further consideration of this case with a direction to list this case on 10.07.2025.

8. That on 10.07.2025 this case heard before the Hon'ble NGT, Eastern Zone Bench at Kolkata and this Hon'ble Court considered the request of the respondent counsel to grant further time of two weeks to file the response but that could not be filed in time due to some health issue in the family of the counsel of the respondents no 5-9 and 12 of this case and the same is being filed at belated stage and it is prayed that the delay in filing the response may be condoned.

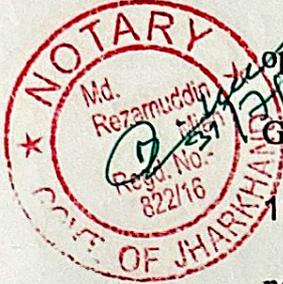
9. The Deponent state that he has undertaken comprehensive measures to ensure compliance with all the terms and conditions outlined in the Joint Committee report dated 15.01.2025, and subsequent directions issued by the Hon'ble NGT, including the order dated 05.03.2025.



M/s. Lakshmi Ganesh Stone Works
 Proprietor
 [Handwritten Signature]

[Handwritten Signature]
 31/7/25

10. That the operating stone crushing unit has implemented comprehensive dust containment and suppression measures, including enclosures, conveyor covers, and water sprinklers, and are operating them properly in accordance with the Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023.



11. The stone crushing unit is striving to comply with emission norms prescribed under the Environment (Protection) Rules, 1986.

12. That a three-tier plantation has been done along the periphery of the unit to mitigate environmental impacts.

13. That regular health check of the workers are being conducted on a half-yearly basis to monitor and address occupational health risks with the Civil Surgeon report sent to DGMS, Dhanbad.

14. That Exemption Certificate from the Central Ground Water Authority (CGWA) for withdrawing groundwater for industrial purposes and dust suppression activities has been obtained.

Photocopy of the Exemption Certificate from the Central Ground Water Authority (CGWA) for withdrawing groundwater for industrial purposes and dust suppression activities is being annexed here and marked as **Annexure-1** of this affidavit.

M/s. Lakshmi Ganesh Stone Works
 Proprietor
 [Signature]

[Signature]
 31/8/23

M/s Laxmi Ganesh Stone Works - Respondent No. 8:

15. The crushing section (primary and secondary crushers) is properly covered with tin sheets.

16. Conveyor belts are properly covered up to the conveyor node, and chutes are provided at material discharge points.

17. Loose conveyor belts have been fixed.

18. Pucca internal roads have been constructed, and regular cleaning is carried out.

19. Fixed-type water sprinkler systems have been provided at the conveyor node and high mist-type sprinklers at the crushing section.

20. Feeding points and the main hopper are covered from three sides, with the top covered with tin sheets.

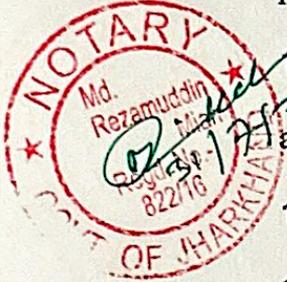
21. The display board provides contact details, production capacity, CTO validity, and environmental parameters.

22. Transportation of stone chips, boulders, and dust is carried out in tarpaulin-covered vehicles.

23. Three-tier plantation along the unit's periphery has been carried out.

24. Housekeeping has been improved.

25. All operational records, including compliance and environmental data, are maintained and readily accessible on-site.



M/s. Lakshmi Ganesh Stone Works
Ajay Kumar
Proprietor

21/12/25

Condonation of Delay in Filing Response

26. The Deponents humbly submit that the Hon'ble NGT, in its order dated 10.07.2025, directed the filing of a reply/response within two weeks.

27. The delay in filing the present response affidavit, beyond the stipulated two weeks period, is genuinely attributable to unforeseen health issues experienced by the counsel representing the deponents and his wife and daughter. This rendered the counsel unable to prepare and file the response within the given timeline.

28. The delay is neither wilful nor intentional but caused by circumstances beyond the control of the deponents and their counsel. No prejudice will be caused to any party if the delay in filing this response affidavit is condoned.

Prayer

29. In light of the above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- (A) Take on record this response affidavit, acknowledging the comprehensive compliance measures undertaken by Respondent No. 8 with the recommendations of the Joint Committee report and the orders of the Hon'ble NGT; and

M/s. Lakshmi Ganesh Stone Works
 Proprietor



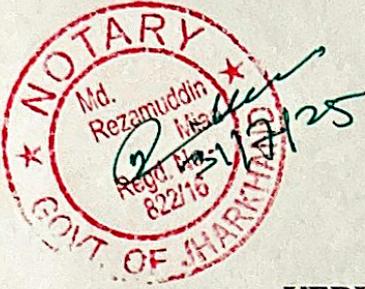
31/7/25

(B) Condone the delay in filing this response affidavit, in the interest of justice. And for this act of kindness, the deponents shall ever pray.

M/s. Lakshmi Ganesh Stone Works
Ajay Kumar
Proprietor

DEPONENTS

(Proprietor of M/s Laxmi Ganesh Stone Works /
Authorized Signatory for Respondents No. 8)



VERIFICATION

I, Ajay Kumar, the above-named deponent, do hereby verify that the contents of paragraphs 1 to 29 of this affidavit are true and correct to my knowledge, and nothing material has been concealed therefrom.

Verified on this 31st day of July, 2025 at Pakur.

M/s. Lakshmi Ganesh Stone Works
Ajay Kumar
Proprietor
DEPONENT

Identified by me
[Signature]
Advocate Pakur
31/7/25

Mr/Mrs/Miss. Ajay Kumar
Who is identified by Sri. N. K. Bhowmik
Advocate, solemnly & affirmed
and declared to be true.

[Signature]
31/7/25
Md. Rezauluddin Mian
NOTARY
Dist.-Pakur (Jharkhand)

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन विभाग,
केंद्रीय भूमि जल प्राधिकरण
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
CENTRAL GROUND WATER AUTHORITY



सत्यमेव जयते



भूजल निकासी हेतु छूट पत्र
EXEMPTION CERTIFICATE FOR GROUND WATER ABSTRACTION

PROJECT NAME LAXMI GANESH STONE WORKS														
PROJECT ADDRESS Mauza -SURAIDIH NO-66 , P S -SURAIDIH , District -PAKUR				PIN CODE 816107										
STATE JHARKHAND		DISTRICT PAKUR		TOWN/BLOCK HIRANPUR										
COMMUNICATION ADDRESS AWADH BIHARI BHAGAT HOUSE NO 63 , AJAY BHAWAN , ANANDPURI COLONY WARD NO 3 NEAR HIGH SCHOOL ROAD														
ADDRESS OF CGWB REGIONAL OFFICE 6th& 7th Floor, Lok Nayak Jai Prakash Bhawan, Frazer Road, Dak Banglow, Patna-800011, Bihar.														
1. EXEMPTED LETTER NO. EXM/IND/JH/2025/9777/N			2. DATE OF ISSUANCE. 10/07/2025											
3. APPLICATION NO. IND/JH/2025/9777			4. APPLICATION TYPE Industry											
5. PROJECT STATUS New Project			6. VALID FROM 10/07/2025											
7. AREA TYPE CATEGORY Safe (GWRE- 2024)														
8. VALID UP TO Till adherence to provision(s) under which this exemption has been obtained (subject to compliance to related conditions) or till any further orders issued by this authority, whichever is earlier.														
9. GROUND WATER ABSTRACTION PERMITTED														
GW Abstraction		Dewatering		Total										
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year									
9.00	3060.00	0.00	0.00	9.00	3060.00									
10. Details of Ground Water Abstraction / Dewatering Structures														
EXISTING 0					PROPOSED 1					TOTAL 1				
DW	DCB	BW	TW	PU	DW	DCB	BW	TW	PU	DW	DCB	BW	TW	PU
0	0	0	0	0	0	0	1	0	0	0	0	1	0	0
*DW-Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; Pu Pumps;														
11. EXEMPTION CATEGORY		1 Micro and small Enterprises drawing ground water less than 10 cum/day are exempted from seeking NOC												
1. This is to certify that as per information furnished by the applicant, the ground water withdrawal comes under Exemption category as per S.O. 3289(E) dated 24/09/2020 by Department Of Water Resources, River Development and Ganga Rejuvenation, guidelines to regulate and control ground water extraction in India, 2020.														
2. This exemption letter is being issued under relevant provision(s) of extant guidelines.														
3. The firm shall install digital water flow meter on all ground water abstraction structures and maintain the logbook.														
4. This certificate is system generated and based on information provided by the applicant. CGWA has not verified the claim made by applicant. Any false information furnished/violation by the applicant, shall invite legal action against him/her as per S.O. 3289(E) dated 24/09/2020.														
5. If, at any stage, it is established that this exemption letter has been obtained on the basis of false/ fake document(s), the exemption letter shall be deemed cancelled and extant penal provisions shall be applied on the firm														
1. यह प्रमाणित किया जाता है कि आवेदक द्वारा दी गई जानकारी के अनुसार, भूजल निकासी एस.ओ. के अनुसार छूट श्रेणी के अंतर्गत आती है। जल संसाधन, नदी विकास और गंगा संरक्षण विभाग द्वारा 3289(ई) दिनांक 24/09/2020, भारत में भूजल निष्कर्षण को विनियमित और नियंत्रित करने के लिए दिशानिर्देश, 2020।														
2. यह इग्जैम्पशन (छूट) पत्र वर्तमान दिशानिर्देशों के प्रासंगिक प्रावधानों के तहत जारी किया जा रहा है।														
3. फर्म सभी भूजल निष्कर्षण संरचनाओं पर डिजिटल जल प्रवाह मीटर स्थापित करेगी और लॉगबुक बनाए रखेगी।														
4. यह प्रमाण पत्र सिस्टम जनरेटेड है और आवेदक द्वारा प्रदान की गई जानकारी पर आधारित है। CGWA ने आवेदक द्वारा किए गए दावे का सत्यापन नहीं किया है। आवेदक द्वारा दी गई कोई भी गलत सूचना / उत्तघन, एसओ 3289 (ई) दिनांक 24/09/2020 के अनुसार उसके खिलाफ कानूनी कार्रवाई को आमंत्रित करेगा।														
5. यदि किसी भी स्तर पर यह स्थापित हो जाता है कि यह इग्जैम्पशन (छूट) पत्र गलत / नकली दस्तावेज के आधार पर प्राप्त किया गया है, तो इग्जैम्पशन (छूट) पत्र निरस्त माना जाएगा और फर्म पर मौजूदा दंडात्मक प्रावधान लागू किए जाएंगे।														
This is an auto generated document & need not to be signed														